

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2575
ANSWERED ON:26.08.2013
CLEARANCE TO MINING PROJECT
Solanki Shri Makhansingh

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has granted clearance for mining in Barwani district of Madhya Pradesh;
- (b) if so, the details thereof;
- (c) whether the Government has imposed any conditions including time limit for mining purposes and if so, the details thereof;
- (d) whether the environment is likely to be affected by the said sand mining; and
- (e) if so, the details thereof and the steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) to (c) Ministry of Environment and Forests has not accorded any environmental clearance for sand mining in Barwani district of Madhya Pradesh. However, as per the information provided by the State Level Environment Impact Assessment Authority of Madhya Pradesh, the said Authority has granted environmental clearance for two projects namely
- (i) Stone/Boulder Quarry of M/s Nikhlesh Joshi in 4.0 hectare located at Village Lonsara Khurd, Tehsil-Badwani, District-Barwani, Madhya Pradesh vide letter no. 624-25/SEIAA/13, dated 17.05.2013 and
 - (ii) Sand Quarry of M/s Ashish Malviya in 4.0 hectare located at Village Semli, Tehsil-Pati, District-Barwani, Madhya Pradesh vide letter no. 558-59/SEIAA/13, dated 15.05.2013 subject to conditions stipulated in the respective environment clearance letters.
- (d) & (e) Sand mining is regulated in terms of the Mines and Minerals (Development and Regulation) Act, 1957 and the Minor Mineral Concession Rules framed by the State Government there under. Further, the projects of sand mining require prior environmental clearance.